

Bill No. XXIX of 2011

THE CONSTITUTION (AMENDMENT) BILL, 2011

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2011.

Short title and
commence-
ment.

(2) It shall come into force on such date as the Central Government may by notification in the Official Gazette, appoint.

5 2. After article 16 of the Constitution, the following article shall be inserted, namely:—

Insertion of
new article
16A.

“16A. Every citizen, who has attained the age of eighteen years, shall have the right to employment:

Right to
employment.

Provided that any such citizen, who is not provided with employment, shall be entitled to unemployment allowance at such rate as Parliament may, by law, determine.”

STATEMENT OF OBJECTS AND REASONS

Even after sixty-four years of Independence, twenty-seven per cent of India's population is living below poverty line and large section of people die of starvation every year. Although poverty has been checked to a large extent, yet a large section of our society is unemployed and as such they do not have any source of income. In the absence of adequate employment opportunities youth take re-course to sustain themselves by joining extremist, terrorist and criminal activities and also indulge in other anti-social activities such as kidnapping, robbery, hijacking, etc., which is not good for the growth and unity and integrity of the nation. Therefore, time has come to amend the Constitution to make right to employment a fundamental right, so that the young generation do not indulge in anti-national activities. Besides, making right to employment a fundamental right of the citizens, the Bill also provides for payment of unemployment allowance to all unemployed citizens till they are provided with employment. This will help young generation financially, discourage them from indulging in anti-national activities and on the other hand will engage them in nation building activities.

Hence, this Bill.

NARENDRA KUMAR KASHYAP

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that every citizen shall have the right to the employment. The Bill, therefore, if enacted, will involve expenditure for the Consolidated Fund of India. It is likely to involve a recurring expenditure of about rupees five thousand crore from the Consolidated Fund of India.

A non-recurring expenditure of about rupees one hundred crore is also likely to be incurred.

RAJYA SABHA

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(Shri Narendra Kumar Kashyap, M. P.)